

**DIVISION BENCH**

**ITEM NO.125**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**EP No.424/ALD/2018 & Cont. A. No. 10/2023 IN CP NO.14/1999**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 24<sup>th</sup> April, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>RAJ KUMAR GUPTA &amp; ORS V/S BANARAS BEADS LIMITED AND ORS</b>
<b>UNDER SECTION</b>	<b>397/398 OF COMPANIES ACT, 1956</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

**Sh. Tanmay Sadh, Adv.**

**: For the Applicants in both applications**

**ORDER**

- 1. At the request of the Ld. Counsel representing the Applicant, the matter is adjourned for 22<sup>nd</sup> May, 2024, to come up higher on Board.**

**-Sd-**

**(Ashish Verma)  
Member (Technical)**

**-Sd-**

**(Praveen Gupta)  
Member (Judicial)**

**24<sup>th</sup> April, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*